

National Company Law Tribunal

Allahabad Bench

CP NO. 28/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017

NAME OF THE COMPANY: *M/s Goyal Edible Ltd*

SECTION OF THE COMPANIES ACT: U/S *14(1) of the Companies Act 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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C.P No. 28/ALD/2017

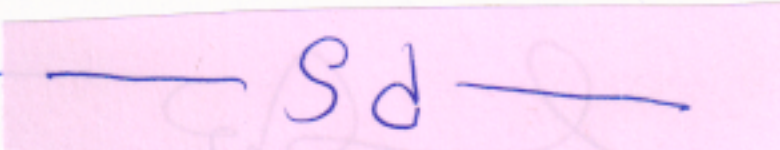
The case is fixed today for the pronouncement of order. Order in detail recorded separately in terms of the detailed order.

As per the operative portion of the order, the Company petition is allowed, in terms of its prayer clause. The Company to act upon as per its resolution for reconversion of the Company from Public Ltd. to Private Ltd.

An authentic copy of the order be filed with the Registrar of the Companies, Kanpur for further follow up/ needful action in the matter. No order as to costs.

The parties concern to act as per an authentic copy of the order. The petition stands finally disposed of.

No order as to costs. Petition is stands finally disposed of.



Date – 31.08.2017

Shri H.P. Chaturvedi, Member (Judicial)